

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. DQ ENTERTAINMENT
(INTERNATIONAL) LIMITED

Sl.No	Particulars	Details
1	Name of corporate debtor	DQ Entertainment (International) Limited
2	Date of incorporation of corporate debtor	13/04/2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L92113TG2007PLC053585
5	Address of the registered office and principal office (if any) of corporate debtor	644, Aurora Colony, Road No. 3, Banjara Hills, Hyderabad - 500034, Telangana, India.
6	Date of closure of Insolvency Resolution Process	11 September 2023
7	Liquidation commencement date of corporate debtor	21 December 2023 (NCLT, Hyderabad Bench passed order dated 20 December 2023 vide IA(IBC)/1485/2023 in CP (IB) No. 402/7/HDB/2020. (Order received on 21 December 2023)
8	Name and registration number of the insolvency professional acting as liquidator	Venka Reddy Bathina Reg. No. IBBI/IPA-002/IP-N00645/2018-19/12032
9	Address and e-mail of the liquidator, as registered with the Board	H.No.8-2-603/1/10, Second Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad, Telangana-500034. bvrcs123@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	H.No.8-2-603/1/10, Second Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad, Telangana-500034. dqeil2022@gmail.com
11	Last date for submission of claims	19 January 2024

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Liquidation of **DQ Entertainment (International) Limited** on 20 December 2023.

The stakeholders of DQ Entertainment (International) Limited are hereby called upon to submit their claims with proof on or before **19 January 2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Venka Reddy Bathina

Liquidator in the matter of
DQ Entertainment (International) Limited

IBBI Reg.No: IBBI/IPA-002/IP-N00645/2018-19/12032

Authorisation for Assignment valid till 26/09/2024

Date: 22/12/2023

Place: Hyderabad